

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131
IA No. 475/23, 476/23,
2607/23, 2818/23

In
CP(IB) No. 312/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:

Punjab National Bank erstwhile
Oriental Bank of Commerce

...Petitioner-Financial Creditor

Versus

Gupta Exim (India) Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 43(1) r/w 44(1), 66(1), 60(5), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 15.02.2024

Due to paucity of time, the matter could not be taken up today, hence, adjourned to 20.03.2024.

Sd/-

Court Officer